

Primary Health Centres in Madras State

440. Shri M. Malaichami: Will the Minister of Health be pleased to state:

(a) the number of Primary Health Centres functioning at present in Madras State;

(b) the number of Primary Health Centres proposed to be opened during 1964-65; and

(c) the amount allotted for the purpose?

The Minister of Health (Dr. Sushila Nayar): (a) 137.

(b) 18.

(c) Rs. 10 lakhs.

Multi-Storeyed Office Buildings

441. Shri E. Madhusudan Rao: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether there is any proposal to construct multi-storeyed office buildings on both sides of Raj Path from Central Secretariat to India Gate; and

(b) if so, the details thereof?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). Two multi-storeyed office buildings are being constructed one on each side of Raj Path at No. 1, Dr. Rajendra Prasad Road and at No. 2, Maulana Azad Road. The approximate cost of these two buildings will be about Rs. 4 crores. These will provide about 11.32 lakh square feet of office accommodation.

New Mint

442. Shri Birendra Bahadur Singh: Will the Minister of Finance be pleased to state:

(a) whether Government propose to put up a new mint in the country;

(b) if so, the places being considered for this; and

(c) when a final decision in this regard is expected?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) and (c). We are considering the location of the New Mint near the Kolar Gold Fields. A final decision can be taken only after receipt of the project report from the Mint Master, Hyderabad.

12.21 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INDIAN REPATRIATES FROM NEWLY INDEPENDENT COUNTRIES OF AFRICA

Shri Harish Chandra Mathur (Jalore): I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

The Indian repatriates from newly independent countries of Africa.

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): The Government is aware that some people of Indian origin employed by the East African Common Services Organization are returning to India from Uganda, Kenya and Tanganyika with their families after having opted for premature retirement under the rules. The number of such officers is estimated at about 1,150. In addition, some employees of the East African Common Services Organization who have been declared redundant before the end of their normal expectation of service as a result of the policy of "Africanisation" wish to return to India for re-settlement. Their number is expected to be about 2,000.

2. Some other persons of Indian origin who are not Government employees, but are resident in East African countries, may also wish to come

[Shri Dinesh Singh]

to India. However, Government of India have no report of any large scale return to India of persons of this category.

3. These persons are returning to India of their own free will and those formerly in services are reported to have been compensated under the rules for their premature retirement. The Government of India have not drawn up any special scheme of assistance to them. Certain relaxations in normal customs and baggage rules in respect of personal effects have already been made for them.

Shri Harish Chandra Mathur: While inviting the attention of the Deputy Minister to a very disparaging statement reported to have been made by the Minister of State in the External Affairs Ministry, which was resented and refuted, may I know whether they have done some re-thinking on this matter and what consideration have they given to the demands made by the delegation which visited this country, asking for special legislation and other demands on the lines of the United Kingdom?

Shri Dinesh Singh: There is no need for re-thinking. So far as the Government of India is concerned, our policy has been very clear on the subject. Those people of Indian origin who wish to stay in Africa and who have made their home in Africa must identify themselves completely with the people of those countries and with the aspirations of those people. Those who wish to come to India and are eligible to come are welcome to come when they want.

Mr. Speaker: Let us proceed to the next item. Papers to be laid on the Table. (*Interruption*).

12.24 hrs.

RE. MOTION FOR ADJOURNMENT

Shri R. Barua (Jorhat): Sir, we have sent an Adjournment Motion about the security of Assam. It is of major importance.

Mr. Speaker: Has he not got that letter?

Shri R. Barua: Recently there have been anti-Indian slogans as a result of which orders under section 144 had to be promulgated in Nowgong and some parts of Assam and there is also mounting threat from the Mizo movement. Shillong is yet in trouble and we suspect that there is the Sino-Pak hand behind all these affairs.

Mr. Speaker: I have disallowed that. He cannot raise it in this manner.

Shri Swell (Assam—Autonomous Districts): Sir, I seek your protection and I want your enlightenment. We have information that all these troubles in different parts of the hill areas and the shouting of anti-Indian slogans in Assam have been engineered by a section of the Assam cabinet and high officials of the Government of Assam and that money has passed from the Chinese Government to these people to subvert the law and order situation in Assam,.... (*Interruption*).

Mr. Speaker: Order, order. It is not fair for any hon. Member just to stand up, when I have disallowed the Adjournment Motion, and to begin to discuss the merits or give the facts thereon, in spite of the communication that he has received, namely, that it has been disallowed. I have so many times requested hon. Members that if they have any grievance, they can discuss it with me. But yesterday I got that, and I have conveyed my reaction to that, namely, that it cannot be allowed. Is it the same that was signed by so many Members?

Shri Swell: About 30 Members. We did not have the opportunity of discussing it.

Mr. Speaker: If he just goes into the rules, he will find that it does not relate to one matter, but so many matters have been jumbled together in that. Therefore, it is not possible to allow any adjournment motion on that notice.

Shri Swell: It relates to one matter—the security of the country. I